

FIR No. 286/2020  
PS Kirti Nagar  
State Vs. Krishna Jha

31.05.2020

**This is an application moved on behalf of applicant /  
accused for status report.**

Present: Ld. APP for the State  
Ld. Counsel Sh. Amresh Kumar on behalf of applicant /  
accused Krishan Kumar Jha  
Status report filed. Copy of the same supplied.

As per status report, victim is of age 16 years and Section 6  
POCSO Act has been invoked beside other Sections of IPC. Ld. Counsel  
has submitted that IO be directed to provide basis for mentioning the age  
of victim as 16 years. Secondly, Ld. Counsel further submitted that report  
of medical examination of victim be supplied to applicant.

Submissions heard.

As Section 6 of POCSO Act has been invoked by  
investigating agency and a special Court designated for offences under  
POCSO Act has jurisdiction to deal with matters pertaining to POCSO  
Act. Therefore, aforesaid prayer of Ld. Counsel is not maintainable.

Application stands disposed off.

Copy of the order be given dasti to applicant.

**The order be uploaded on official website of Delhi  
District Court.**

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:31.05.2020

Copy maintained  
[Signature]

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FIR No. 419/2020  
PS Paschim Vihar East  
U/s 356/379 IPC

31.05.2020

**This is an application for release of mobile phone moved on behalf of applicant Ms. Konika Verma.**

Present: Ld. APP for the State  
Applicant Ms. Konika Verma in person with Ld. Counsel

IO has filed his reply. Taken on record. IO has stated in the application that he has no objection if the mobile phone is released to the applicant.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the mobile in question be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.5000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile in question from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the mobile is released. The said panchnama shall be filed alongwith the chargesheet.

Copy of this order be given dasti to applicant.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:31.05.2020

Request copy  
JSP  
31-05-2020

①

**FIR No. 372/2020**  
**PS Khyala**  
**State Vs. Gagan Singh @ Gagandeep**  
**U/s 356/379/411/34 IPC**

31.05.2020

**This is an application for calling report from Jail Superintendent moved on behalf of applicant / accused as to why the accused / applicant not released from the jail.**

Present: Ld. APP for the State

None for the applicant.

Report not received. Jail Superintendent is directed to file report on **01.06.2020**.

**Copy of order be sent to concerned Jail Superintendent.**



[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:31.05.2020

**FIR No. 137/2020  
PS Punjabi Bagh  
State Vs. Gaurav @ Gauri  
U/s 356/379/411/34 IPC**

31.05.2020

**This is an application for calling report from Jail Superintendent moved on behalf of applicant / accused as to why the accused / applicant not released from the jail.**

Present: Ld. APP for the State  
None for the applicant.

Report not received. Jail Superintendent is directed to file report on **01.06.2020**.

**Copy of order be sent to concerned Jail Superintendent.**

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:31.05.2020

**FIR No. 131/2020**  
**PS Mundka**  
**Vehicle No. HR87E-0386**  
**U/s 188 IPC**

31.05.2020

**This is an application for release of vehicle on superdari  
moved on behalf of applicant Rohit.**

Present: Ld. APP for the State

None for the applicant.

Report not filed.

Let report be called for 02.06.2020.



[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:31.05.2020

FIR No. 346/2020  
PS Tilak Nagar  
State Vs. Prabhu Nath  
U/s 186/353/188/269/270/34 IPC & 3 E.D. Act

31.05.2020

**This is a clarification application filed by concerned Superintendent Office, Tihar Jail under signature of Deputy Superintendent, Central Jail No. 14.**

Vide aforesaid application, clarification is sought regarding address of accused / UTP Prabhu Nath. It is mentioned in the application that release warrant issued by the Court vide order dated 29.05.2020 contains the address of UTP Prabhu Nath S/o Vidhyanchal as:- Kansipur, Kisanpur, Fatehpur, U.P.

But as per custody warrant of UTP Prabhu Nath address of accused is mentioned on custody warrant as :- Jaswal, Bharbaliya, Post Santospura, Sant Kabir Nagar, U.P.

Copy of custody warrant is also enclosed with clarification application.

In view of aforesaid discrepancy, it is requested by concerned Jail Superintendent to clarify whether both aforesaid addresses are of same person in case FIR No. 346/2020 under Section 186 / 353 / 188 / 269 / 270/34 IPC and Section 3 Epidemic Disease Act, PS Tilak Nagar.

**Considering aforesaid discrepancies in address of UTP**






**Prabhu Nath S/o Vidhyanchal in case FIR No. 346/2020 PS Tilak Nagar, let notice be issued to the IO to appear in person or if IO is unable to appear for any reason, then depute one competent police official on his behalf to appear in Court alongwith case diary for the purpose of verification of address of aforesaid UTP Prabhu Nath for 01.06.2020.**

Copy of this order be sent to SHO / IO through Naib Court, preferably through electronic mode.

Put up on 01.06.2020.

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:31.05.2020

31.05.2020

This is a clarification application filed by concerned Superintendent Office, Tihar Jail under signature of Deputy Superintendent, Central Jail No. 8 / 9 regarding name of accused who was admitted to interim bail by Court vide order dated 21.05.2020 in case FIR No. 233/19 PS Khyala, e-FIR No. 291/19 PS Khyala and FIR No. 51/2020 PS Khyala respectively.

Application perused. Copy of interim bail order annexed with clarification application perused.

As undersigned is today working as Duty MM (West District) and documents and other miscellaneous applications regarding bail is not available so that Court can ascertain the name of accused persons in aforesaid FIRs. Therefore, let present application be put up before the concerned Court on 03.06.2020 as Ld. MM of concerned Court is Duty MM on 03.06.2020.

Notice be also issued to respective SHO / IOs to file report regarding name of accused in case FIR No. 233/19 PS Khyala, e-FIR No. 291/19 PS Khyala and FIR No. 51/2020 PS Khyala respectively for next date. IO is also directed to file report regarding accused persons who have been granted bail by the Court in aforesaid cases.

Put up on 03.06.2020.

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:31.05.2020